

7 MINUTES OF THE MEETING No. 17/10 dated 22.7.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.16/10 for confirmation and confirmed and adopted the same without any change.

Case No M-84 NC No.17/10 Dated 22.7.09	M/ s Micro Inks ltd, Mumbai F.No.01/83/50/563 /AM09/DES-IV RLA F.No.03/95/40/186/AM09 Lic.No. 0310472486 dated 29.5.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.

Case No M-85 NC No.17/10 Dated 22.7.09	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/50/1029 /AM07/DES-IV RLA F.No.03/94/40/482/AM07 Lic.No. 0310401152 dated 26.9.08
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting. The Committee in view of the verbal comments given by him decided to amend the description of export item as under:-

Export Product allowed as per NC	Export product amended
Fire Fighting chemical fluoro protein alcohol	Fire Fighting Chemical namely AFFF 3% Foam

resistant foam concentrate 3 X 3% (KV-LITE FP – AP3 X 3% containing 2.8% w/v of fluorinated surfactants and 6% w/v of butyl carbitol (Fire fighting chemical namely AFFF 3% Foam Concentrate)	Concentrate. Net content of (a) Fluorinated Surfactant 2400 Kg (b) Butyl Carbitol: 9600 Kg
Fire Fighting chemical fluoro protein alcohol resistant foam concentrate 3 X 6% (KV-LITE FP – AP3 X 6% containing 1.8% w/v of fluorinated surfactants and 5% w/v of butyl carbitol (Fire fighting chemical namely AFFF 6% Fam Concentrate)	Fire Fighting Chemical namely AFFF 6% Foam Concentrate. Net content of (a) Fluorinated Surfactant 640 Kg (b) Butyl Carbitol: 2560 Kg

The above description of the export product have been amended in supersession of the decision taken in Meeting No.14/09 dated 2.7.2008 in Case No. M-124. The other items and the quantity mentioned in the decision of the NC Meeting No.33/82 dated 19.11.2006 in Case No.31/29/82 ALC-I will remain the same. The above change in description of export item is applicable for this licence only

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-86 NC No.17/10 Dated 22.7.09	M/ s India Glycols Ltd, N. Delhi F.No.01/83/50/360 /AM09/DES-IV RLA F.No.05/24/40/799/AM08 Lic.No. 0510221995 dated 12.6.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.

Case No M-87 NC No.17/10 Dated 22.7.09	M/ s Shyam Chem. Impex, Bangalore F.No.01/83/50/140 /AM08/DES-IV RLA F.No.07/24/40/892/AM07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.

Case No M-88 NC No.17/10 Dated 22.7.09	M/ s Indokem Ltd, Mumbai F.No.01/83/50/1904 /AM05/DES-IV RLA F.No.03/24/40/1931/AM05 Lic.No. 0310317108 dated 16.2.05
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting. The Committee in view of the verbal comments given by him decided to amend the description of export item as under:-

From

Vat Black 27 MD (Indonon Olive R MD) Dye content 33%)

To

Vat black 27 CDP (Indonon Olive R CDP)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-89 NC No.17/10 Dated 22.7.09	M/ s Indokem Ltd, Mumbai F.No.01/82/50/1429 /AM06/DES-IV RLA F.No.03/94/40/1148/AM06 Lic.No. 0310363511 dated 17.1.06
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting. The Committee in view of the verbal comments given by him decided to amend the description of export item mentioned in NC decvision in meeting No.33/09 dated 19.11.08 in Case No. M-314 as under:-

From

Vat Black 19 CDP (Indonon Black DS CDP)

To

Indonon Brown Dy CDP (Vat Brown 57 CDP)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-90 NC No.17/10 Dated 22.7.09	M/ s Indokem Ltd, Mumbai F.No.01/82/50/302 /AM07/DES-IV RLA F.No.03/24/40/2397/AM04 Lic.No. 0310272585 dated 3.6.04
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting. The Committee in view of the verbal comments given by him decided to amend the description of import item and RLA number mentioned in the decision of ALC decision in Meeting No.27/07 dated 11.10.06 in Case No.B-709 as under:-

From

1-Amino Anthraquinone

To

1,5 Diamino Anthraquinone

From**To**

03/24/40/2348/AM04

03/24/40/2397/AM04

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-91 NC No.17/10 Dated 22.7.09	M/ s VVF Ltd, Mumbai F.No.01/83/162/587 /AM09/DES-IV
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Following Members were present in the meeting held on 22.7.2009 at Udyog Bhavan, New Delhi:

1. Shri VK Srivastava, Addl. DGFT, O/o DGFTChairman
2. Shri Jasbir Singh, Industrial Adviser, D/o Chemicals & PCMember
3. Shri Saish Kumar, Industrial Adviser, DIPP Member

In Attendance:

1. Shri PP Srivastava, Dy. Industrial Adviser, Deptt. of Chemicals & PC
2. Shri SS Saha, Dy. DGFT, O/o DGFT

2. The Committee considered the case as per agenda. DRI vide their letter No. FN DRI/MZU/F/2/2007/4849, dated 4.6.2009 wrote to DGFT HQ regarding diversion of imported duty free raw material under Duty Exemption Entitlement Certificate (DEEC) & Duty Exemption Scheme (DES) for captive consumption for the manufacture of finished excisable goods which were sold in the domestic market by M/s VVF Ltd., Mumbai imported under the following advance licences:

Sr. No.	Advance Licence Number & Date	Import Item Description	Total MTs	Export Item Description	Export Obligation (Qty MTs)	As per Norms	Wastage as per obtained ad hoc norms (%)
1	310030935 14.3.2000	Acid Oil	6049	Dist. Eurcic Fatty Acid	2510	2.410	59
2	310045711 18.7.2000	Crude Palm Kernal Oil	11136.30	1. Distilled Fatty Acid 2. 2Refined Glycerine	4000 1029 5029	2.214	55
3	310052951 13.9.2000	Crude Palm Kernal Oil	11136.30	3. Distilled Fatty Acid 4. 2. Refined Glycerine	4000	2.214	55

					1029 5029		
4	310060557 10.11.2000	Crude Palm Stearine	3966	SSMCA	1542 240 1782	2.226	56
5	310064383 8.12.2000	RBD PalmOlein	2705	1. Oleic Acid 2. 2. Ref. Glycerine	1150 249 1399	1.934	49
6	310072061 7.2.2001	RBD PalmOlein	15067	1. Distilled Fatty Acid 2. Ref Glycerine	6400 1386.60 7786.60	1.935	49
7	310072812 13.2.2001	1. Hazelnut Oil 2. Cr. Palm Stearine 3. Cr. Palm Oil 4. Cr. Palm Kernal Oil	1294.95 364.20 293.39 7085.81 9038.35	1. Distilled Fatty Acid 2. Toilet Soap 3. refined Glycerine	4991.60 1104.34 617.32 6713.26	1.346	26

8	310084449 15.5.2001	1.RBD Palmoline 2.Crude Palm Stearine 3.CPKO/CNO	5260 7000 6000 18260	1.Distilled Erucic/Behenic Acid 2.Distilled Fatty Acid 3.SSMCA 4.Refined Glycerine	734 11920 1335 1628 15617	1169	15
9	310103084 9.10.2001	1.CTKO/CN 2.RBD Palm StearineO	5250 3956.67 9206.67	1.Refined Glycerine 2.Distilled Fatty Acid 3.SSMCA 4.Toilet Soap	672.55 3850 786 1284 6592.55	1.397	29
10	310136900 6.5.2002	1. Acid Oil	16227.50	1.Erucic Acid 2. DFA (C8/C10/C8-C10/C14)	3014.02 1297 4311.02	3.764	74
11	310160182	2. Repeseed/Crambe	751.60	1.RefGly,	58.54	1.703	42

	24.9.2002	Oil		2.Erucic Acid/Behenic Acid 3.Dist. Fatty Acid	188.84 194 441.38		
12	310172011 12.12.2002	Palm Kernal Oil/Coconut Oil	3817.31	1.Refined Clycerine 2.DFA (C8/C10/C12/C14/C16/C18)	383.12 2071.40 2454.52	1.555	36
13	310193368 7.4.2003	1.RBD Palm Stearine 2.Palm Kernal Oil/Cocunut Oil	10970 1219 12189	1.DFA (C8/C10/C12/C14/C16/C18 2.Distilled Fatty Acid 3.Refined Glycerine	2438.19 5571.35 956.74 8966.28	1.359	27
14	310209459 20.6.2003	Acid Oil	32304	1.Dist.Erucic/Behenic Acid 2.DFA C8/C10/C8-C10/C14)	6000 2580 8580	3.765	74
15	310222792 4.9.2003	1.Palm Oil FFA 15% max	1490.58	1.Refined Glycerine 2.Toilet Soap	1047 2000	1.511	34

		2.Palm Kernal/ Cocuonut Oil	13000	3.SSMCA(C80-C18)	21		
				4.DFA(C8/C10/C12/C14/C8-C10)	6520		
			14490.58		9588		
16	310261265 29.3.2004	1.RBD Palm Stearine 2.RBD Palmolein 3.Palm Oil	1000 2000 724 3724	1.DFA C8/C10/C12/C14/C8-C10) 2.Toilet Soap 3.SSMCA(C8-C18) 4.Refined Glyerine	1500 800 500 276 3076	1.211	18
17	310265730 25.4.2004	1.RBD Palm Stearine 2.PKO/CNO 3.RBD Palmolein	1550 10798.52 1500 13848	1.DFA C8/C10/C12/C14/C16/C18) 2.Fefined Glycrine	7700 1423 9123	1.518	35
18	310237385 20.11.2003	Acid Oil	678.50	1.Dist.Erucic Acid 2.DFA	118 50	4.039	76

				(C8/C10/C8-C10/C12/C14)	168		
19	310276843 30.6.2006	Acid Oil	1357	1.Dist Erucic Acid 2.DFA (C8/C10/C8-C10/C14)	236 202 438	3.098	68
20	310317464 18.2.2005	1.Palm Oil 2.Palm Kernal Oil	825 6111 6936	1.Refined Glycerine 2.Toilet Soap 3.SSMCA 4.DFA (C8/C10/C8-C10/C12/C14)	579 1110 2850 1410 5949	1.166	15
21	310302344 17.11.2006	1.RBD PALM Stearine 2.PKO/CNO 3.RBD Palmolein	2100 11710 1500 15310	1.DistErucic Acid(C22/C22) 2.DFA(C12/C14/C16/C18) 3.Dist.Fatty Acid(C8/C10) 4.Refined Glycerine 5.LGMFA	1500 11173 720	0.910	NA

					1500		
					1933		
					16826		
22	310318058	RBD Palm	4000	Distilled	3750	0.884	NA
	22.2.2005	Stearine Crude	1250	Erucic Acid			
		Palm Stearine	3750	Fatty Acid	30375		
		RBD Palmoein	28500	Dist Fatty Acid	1800		
		PKO/CNO		Refined	1680		
				Glycerine LGMFA	4832		
			37500		42437		

3. It was also mentioned in the letter dated 4.6.2009 that DRI has already issued Show Cause Notice to company on 25.3.2009 after qualifying the amount of customs duty evaded by the firm. However, since LGMFA is an export product shown against the licences at Sl. No.21 & 22 above, DRI has no issue in respect of these two licences. DRI stated that M/s VVF Ltd, Mumbai have mislead the Norms Committee (NC) as the representations and declarations made by the company before the NC on 21-1-2009, 11.2.2009 and 29.4.2009 are fraudulent. As M/s VVF Ltd. mis-declared, NC approved excess ad hoc norms to import duty free raw material far in excess of their actual requirement. It enabled the company to divert some amount of distilled Fatty Acid for manufacture of soaps which were sold in the local market and also to sell considerable amount of Refined Bleached and Deoderised (RBD) Palmoline imported duty free, in the local market.

4. It is noted that the company had obtained the above mentioned 22 advance licences and it requested for ad hoc norms from time to time under Para 7.5/4.7 of relevant HBP on self declaration basis. The NC considered the proposal under Para 7.5/4.7 of relevant HBP on the basis of

self declarations made by the company and fixed ad hoc norms accordingly. On the directions of the Hon'ble Settlement Commission, Mumbai conveyed by the Zonal Jt. DGFT, Mumbai vide their Letter No.F-3/10/AM07/DRI/ECA-II/792, dated 25.11.2008, ad hoc norms decided against the above mentioned 22 advance licences were reviewed and re-fixed on the basis of revised declarations made by Company in the meeting of the NC held on 21.1.2009, 11.2.2009 and 29.4.2009. Personal hearing was given to CMD and other representatives of M/s VVF Ltd., Mumbai on 21.1.2009, 24.4.2009 and 29.4.2009. On 29.4.2009 CMD, M/s. VVF Ltd., Mumbai stated that the company had completed revamping and modification of their plant by way of installing additional fractioning columns from years 2001-02 to 2005-06. It was also stated in the written submissions made by the firm on 29.4.2009 that due to investment made in the plant and machinery, quality of Low Grade Mixed Fatty Acid (LGMFA) improved and therefore value of this product enhanced. The firm further stated that the value of the improved LGMFA enhanced by Rs. 4000/- per MT [It may be mentioned here that in the past declarations at the time of fixation of Norms from time to time they had declared value of LGMFA as Rs.1000/- per MT]. In the Personal Hearing given to the CMD of M/s VVF Ltd. On 11.2.2009, he had submitted a CA Certificate relating to additions in specific plant and machinery as below:

<u>YEAR</u>	<u>AMOUNT (Rs. Lakhs)</u>
2001-2002	454.62
2002-2003	2008.43
2003-2004	78.93
2004-2005	349.86
2005-2006	4823.34

5. Under Para 7.5/4.7 (of relevant Handbook of Procedure) ad hoc norms are fixed on the basis of self declaration made by the company as company is expected to be trustworthy and therefore it is the responsibility of the company to provide correct information. Accordingly, in this case

also norms were revised trusting self declaration made by the firm on 29.4.2009. It may also be mentioned that the NC does not review the ad hoc norms decided 7-8 years before. However, keeping in view the directions of the Hon'ble Settlement Commission, Mumbai the ad hoc norms were relooked in the meeting of the NC on 29.4.2009, which was represented by the Technical Authorities from the Department of Industrial Policy and Promotion and Department of Chemical and Petro-chemicals.

6. DRI vide their letter F.No.DRI/MZU/F/2/2007/4849, dated 4.6.2009 addressed to DGFT stated that the company had given fraudulent self declaration and written statements yet again before the NC. With their letter dated 4.6.2009 DRI also brought out some new facts which had come across at the time of investigations. This included, investments made by the company towards plant and machinery [on the basis of various Annual Reports of M/s VVF Ltd.], installation of Fractional Distillation Columns in the factory in question, nature and quality of so called LGMFA, value of so called LGMFA (as per Cost Audit Report of Company). In view of the new facts brought out into the notice by DRI, it was decided to reopen the case in Norms Committee. The case was reopened and placed before the NC. The NC in their meeting dated 15.7.2009 decided to grant reasonable opportunities both to representatives of DRI and company to appear in person with all related documents and evidence before the next meeting of the NC on 22.7.2009. Letters were accordingly written to both parties. Ms. Aarti Saxena, Dy. Director and Shri Gavin D'Mello, Intelligence Officer from DRI appeared before the NC. From the company side Shri Rustam G Joshi, CMD, Dr. B.R. Gaekwad, Executive Director Oleochemical, Shri Jagmohan Aggarwal, Director Finance, & Shri Biju George, Dy. GM(Production) availed opportunity of Personal Hearing on 22.7.2009.

7. In the meeting of the NC held on 22.7.2009, M/s VVF Ltd. were asked to produce Annual Reports of the company. It was observed from the Annual Reports that actual investment made in plant and machinery in different years was entirely different than that declared by the company in their CA Certificate and produced before NC on 11.2.2009. As per printed Annual Report of Company, substantial investment of Rs.21,83,91,256/- was made in the plant and machinery in the year 2000-01 for technology absorption, adoption and innovation. It is mentioned under Para B (5) in Annexure I of Annual Report of company for the year 2000-01 that:

“The company had upgraded the Fatty Acid Fractional Distillation Plant with energy efficient plant by installing structured packing from M/s Sulzer Chemtech, Switzerland. Based on this upgradation and other collaborative R&D work with UDTC, Mumbai, the company has started producing high purity Fatty Acids.”

8. The above statement in the Annual Report 2000-01 clearly indicates that company had started producing High Purity Fatty Acids in the year 2000-01 itself. DRI brought into notice that in the official website of M/s VVF Ltd. it is mentioned against “year 2000 that the company commissioned Sulzer Plant for Fraction Fatty Acids in Mumbai [www.vvfltd.com]”. When asked regarding their mis-declaration before the NC on 11.2.2009 that does not match with their Annual Report, Chairman, M/s. VVF Ltd., Mumbai stated, these investments were made in their plant at Satara Wind Mill Project, whereas the printed Annual Report 2000-01 does not mention any thing about the Satara Wind Mill Project anywhere in the report. Table below indicates the declarations made by M/s. VVF Ltd. before NC of 11-2-09 through report of CA and also as indicated in their printed Annual Report for different years:

Period	Investments in plant and machinery as submitted by VVF to DGFT Norms Committee on 11.2.2009 (Crores)	Actual Investments on Plant and Machinery as per Annual Reports (Crores)	Actual Investments on Research and Development (Crores)	Remarks on Technology absorption, adaptation and innovation as per the Annual Reports of M/s VVF Ltd and as per their web site.
2000-01		21.84	0.26	Company upgraded fatty acid fractional distillation plant with energy efficient plant by installing

				structured packings from M/s Sulzer Chemtech. Based on this upgradation and R&D work with UDCT, Mumbai, the company has started producing high purity fatty acids. Web site: 2000-Commissioned Sulzer plant for fractionated fatty acids in Mumbai
2001-02	4.55	4.87	0.33	Company additionally upgraded fatty acid fractional distillation plant with energy efficient plant by installing structured packings from M/s Sulzer Chemtech. Based on this upgradation and R&D work with UDCT, Mumbai, the company has started producing high purity fatty acids. Web Site: Commissioned a manufacturing unit for bar soaps and personal care liquid products in Daman, India
2002-03	20.08	49.49	0.52	The company upgraded fatty acid fractional distillation plant by installing Distilled Control System from Invensys. Based on this upgradation and corroborative R&D work with UDCT, Mumbai, the company has started producing high purity fatty acids. Web site: Commissioned another soap manufacturing unit in Kutch, Gujarat. The DCS function is mainly for energy conservation/efficiency as can be seen from 2001-02 annual report and had no bearing on the productivity of the plant.
2003-04	0.79	10.31	0.69	Obtaining fatty Alcohol Technology for setting up of Fatty Alcohol Plant at their Taloja, MIDC plant.

2004-05	3.50	102.96	0.86	Obtaining fatty Alcohol technology for setting up of Fatty Alcohol Plant at their Taloja, MIDC Plant.
2005-06	48.23	78.91	0.83	Developed fatty acid fractionation plant at its unit at Taloja.
2006-07	--	88.21	0.95	Wax ester with low acid value obtained.
2007-08	--	24.75	--	--

9. DRI also produced the statement of Shri Vilas V Akade, GM (Production and Technical Services), M/s VVF Ltd, Mumbai recorded by DRI under Section 108 of the Customs Act, 1952 wherein he stated that :

“The Lurgi Distillation Plant and the DAG Massoni Distillation Plant were old plants set up in 1980s and I used to assist in the overhauling and process troubleshooting. The Sulzer Distillation/Fractional plant consisted of three columns named as K1, K2 and K3. One of the columns K3 was set up some time in 1997-98 and the other two columns K1 and K2 were already installed in 2001 when I joined and were commissioned towards the end of 2001. I helped in optimizing and trouble shooting of this plant. These three columns in Sulzer Plant can run in various combinations”.

10. Thus, it is proved that the company had mis-declared before the NC on 11.2.2009 on this issue that investments on technology upgradation etc. were not made before the year 2004-05. From printed Annual Report 2000-01 of Company and statement of Shri Vilas V. Akade, GM (Production & Technical Services), M/s. VVF Ltd., Mumbai, it is clear that submission of M/s. VVF Ltd., that columns K1 and K2 were installed in year 2004-05 is incorrect. This declaration (which was actually mis-declaration) was taken into account by NC on 29-4-09 while revising norms on basis of revised declarations of Company.

11. M/s VVF Ltd., Mumbai in the personal hearing before the NC meeting held on 30.8.2000 when asked reasons for formation of high quantity of LGMFA and also the proof of sale of same at price of Rs.1000 per MT, explained that during the fractional distillation about 50% good quantity of fatty acid gets polymerized. However, before the NC meeting of 29.4.2009, CMD of the company declared the rate of sale of LGMFA as Rs. 5000 per MT (enhanced by Rs. 4000 per MT). In the NC meeting dated 22.7.2009, DRI informed that investigations conducted by DRI have conclusively shown that no product called “Low Grade Mixed Fatty Acid (LGMFA)” was ever manufactured by M/s VVF Ltd. The term LGMFA was coined by M/s VVF Ltd. and there is no such term used in open technical literature. The so called LGMFA had been used for the manufacture of soaps. The Statutory Cost Audit Report for the manufacture of soap and detergents by M/s VVF Ltd. for the period 2000-01 to 2005-06 gives indication that the value of captively consumed so called LGMFA was actually Distilled Fatty Acid, (as per their own Cost). This is as below:-

Year	Quantity	Amount	Cost per MT
2000-01	11567610	183600000	15872
2001-02	13287310	209317000	15753
2002-03	21480300	333761000	15538
2003-04	26634120	361647000	13578

2004-05	31894890	657838000	20625
2005-06	30306400	671620000	22161

12. When this question was posed to M/s VVF Ltd., they could not give any satisfactory answer and continued saying that the sale value of LGMFA was Rs.1000 per MT only. When the attention was drawn towards their own Cost Audit Report, they said that there was processing cost of about Rs.20374 per MT. On the same day (22.7.2009), the representative of M/s VVF Ltd. answered differently on sale value of LGMFA to different questions, sometimes Rs.1000 per MT, sometimes Rs. 5000 per MT and some times Rs.22000 per MT [including processing cost of Rs.20374 per MT]. In declaration before the NC on 29.4.2009 M/s VVF Ltd. had enhanced the value of LGMFA to Rs.4000 per MT whereas the cost sheet now presented before the NC on 22.7.2009 M/s VVF Ltd once again has shown the value of LGMFA at Rs.1000 per MT., it is clear that declaration made by M/s. VVF Ltd. before various NCs was incorrect.

13. M/s VVF Ltd, Mumbai is now claiming that LGMFA was actually their intermediate product, which they used to convert to DFA and then used for manufacture of soap. M/s VVF Ltd, Mumbai submitted a schematic flow diagram depicting the process of conversion of LGMFA to Distilled Fatty Acid. This process apparently entailed a processing cost of about Rs.20374 for conversion of 1 MT of LGMFA to 1 MT of Distilled Fatty Acid [Low Grade]. However, they claimed that this end product is still not suitable for manufacture of soaps as only premium quality Distilled Fatty Acid could have been used for manufacturer of these soaps. This is also a contradiction in the schematic flow diagram. DRI stated that investigations from the authorised persons of the Brand Owners of the soaps firms confirmed that only premium quality Distilled Fatty Acid had been used for manufacturing of soap noodles. DRI's statement was noted that the soaps manufactured out of this reprocessed LGMFA were top brands like Johnson Baby Soap, Imperial Leather, Persona, Park Avenue, Dettol etc.

14. M/s VVF Ltd, Mumbai gave many contradictory statements with regard to utility and value of LGMFA before the NC on 22.7.2009. They submitted that LGMFA was a byproduct having very low commercial utility which was being disposed off at the rate of Rs. 1000 per MT. DRI investigations show that pitch/residue has actually been sold under the invoice showing sale of LGMFA at the rate of Rs.1000 per MT. In the NC meeting dated 22.7.2009 when faced with their own Cost Audit report for soaps and detergents M/s VVF Ltd, Mumbai submitted a flow diagram for reprocessing of LGMFA to DFA along with its costing. The submissions show a processing cost of Rs.20374 was required to convert 1 MT LGMFA to 1 MT of DFA, which as per flow diagram is Distilled Fatty Acid – Low Grade [Not suitable to manufacture quality soaps]. Commercial prudence would never allow such an activity to be carried out over such a long period of time.

15. From the contradictory submissions/statements made by M/s VVF Ltd., Mumbai it is not clear whether M/s VVF Ltd. considered LGMFA to be a byproduct or an intermediate product. They were also unable to explain as to why it sells at a price much lower than even the irrecoverable waste product (DRI stated that as per their investigations company had been disposing off 'Residue' or pitch at the rate of Rs.8,000/- to Rs.10,000/- per MT). M/s VVF Ltd. has not been able to reply satisfactorily on the issue relating to nature and value of so called LGMFA and year of production of High Purity Fatty Acid. From their Annual Report it was seen that subsequent major investments in plant and machinery were made at their other locations or in respect of energy efficiency/conservation. Annual Report of M/s VVF Ltd. clearly indicates that M/s VVF Ltd. was capable of manufacturing high purity fatty acid since April 2001. DRI also produced statement of Dr. DN Bhowmick, Professor and Head of Department of Oils, Oleochemicals and Surfactants Technology, Institute of Chemical Technology, Mumbai (whose opinions had also been used by M/s VVF Ltd. to mislead NC earlier) who admitted in his statement recorded under Section 108 of Customs Act 1962 that *"his opinion had been misused by M/s VVF Ltd. and that after taking into consideration the free Fatty Acid content of the raw materials used by M/s VVF Ltd. the wastage would have been in the range of 5% to 10%."*

16. After hearing M/s VVF Ltd. and DRI carefully and considering written submissions made by both parties, NC concluded that the written declarations made by M/s VVF Ltd., Mumbai before various NCs from time to time were incorrect and fraudulent and that the NC has been misled by the company which enabled the exporter to import duty free raw material much more than actual requirement to fulfill export obligation. As per DRI investigations, the amount of revenue involved amounts to more than Rs. 98 crores. Under Para 7.5/4.7 (of relevant Handbook of Procedure), ad hoc norms are fixed trusting exporter on the basis of their self declaration. It is responsibility of company not to suppress any information &

provide only correct information. Now since it is proved by DRI that M/s VVF Ltd., Mumbai has made incorrect and fraudulent declarations and that the Norms Committee has been mis-led by the company to approve excess norms, Norms Committee rejects all applications of M/s VVF Ltd., Mumbai regarding fixation of norms under paras 7.5/4.7 (of relevant Handbook of Procedure) against the respective licences mentioned at Sl. No.1 to Sl. No.20 at pages 1-3 of the minutes and accordingly all ad hoc norms fixed in respect of these licences stand cancelled. Separately, RA may take appropriate action for regularization of these licences as per provisions in Hand Book of Procedure. Penal action, if any, may be taken under the provisions of Foreign Trade (Development & Regulation) Act, 1992, as deemed fit.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 17/83-ALC1/2009 **MEETING DATE** : 22.07.2009

1	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm vide letter dated 21/5/09.. Accordingly the case may be relisted on 19.8.09.			

	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
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2	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 19.8.09.			

3	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 19.8.09.			

4	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm vide letter dated 21/5/09.. Accordingly the case may be relisted on 19.8.09.			

5	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 19.8.2009.			

6	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 19.8.2009.			

7	Case No.:825/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247 16.07.2007	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA on 9.7.09. The case is deferred for want of comments for D/O C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

8	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 19.8.2009.			

9	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 19.8.2009.			

10	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

	Case No.:52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
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11	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 19.8.2009.				

12	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 19.8.2009..				

13	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3/6/2009 and defer consideration of the case for four weeks for want of comments from D/o C&PC(PC.Div.).. Accordingly the case may be re-listed on 19.8.2009.				

14	Case No.:1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3/6/2009 and defer consideration of the case for four weeks for want of comments from D/o C&PC(PC.Div.). Accordingly the case may be re-listed on 19.8.2009.				

	Case No.:96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HO File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599	Defer

15			23.06.2008	Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/7/2009 issued by this office. Accordingly the case may be re-listed on 19.8.2009..				

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Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved									
HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:									
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.6.2009 as under:-												
<u>Export Item</u>												
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Platinum/Rhodium Tube – Min. purity 99.9% containing Platinum 79.49% & Rhodium 20.51%</td><td>554.000 Gram</td></tr></table>				S.No.	Description of Item	Quantity	1.	Platinum/Rhodium Tube – Min. purity 99.9% containing Platinum 79.49% & Rhodium 20.51%	554.000 Gram			
S.No.	Description of Item	Quantity										
1.	Platinum/Rhodium Tube – Min. purity 99.9% containing Platinum 79.49% & Rhodium 20.51%	554.000 Gram										
<u>Import Item</u>												
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Platinum Unwrought/Powder/Ingots/Sheets/Plate form</td><td>440.38 Gram</td></tr><tr><td>2.</td><td>Rhodium</td><td>113.62 Gram</td></tr></table>				S.No.	Description of Item	Quantity	1.	Platinum Unwrought/Powder/Ingots/Sheets/Plate form	440.38 Gram	2.	Rhodium	113.62 Gram
S.No.	Description of Item	Quantity										
1.	Platinum Unwrought/Powder/Ingots/Sheets/Plate form	440.38 Gram										
2.	Rhodium	113.62 Gram										
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE												

Case No.:7/17/83-ALC1/2008Party Name:SILVER OAK LABORATORIES
PVT.LTD.Meet No/Date:17/83-ALC1/2009
22.07.2009**Status:Case
Approved**

HQ File :01/83/050/00527/AM09/

RLA File :05/24/040/00243/AM09/

Lic.No/Date:0510223728
11.07.2008

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.7.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Tendre Care (Protecting Balm) (12.86 gms)	9000000 Nos

Import Item

S.No.	Description of Item	Quantity
1.	Petrolatum Extra Light Yellow DR	51071 Kg
2.	Caprylic/Capric Triglyceride	31196 Kg
3.	Yellow Bees Wax Light	6318 Kg
4.	Paraffin Wax	6318 Kg
5.	Acetylated lanolin/Acylan UK	5769 Kg
6.	Vitamin E Acetate/Microvit Aee CHI	Not allowed since the item does not appear in the approved formulation
7.	Cetyl Alcohol	2884.5 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:10/18/83-ALC1/2008

Party Name:INDIA GLYCOLS LTD

Meet No/Date:17/83-ALC1/2009
22.07.2009**Status:Case
Deferred**

19	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3/6/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.8.2009.				

20	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda. The firm has given to reply to the D/L dated 20.3.2009 issued by the Deptt. of C&PC(PC. Div.) received on 13.5.2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.8.2009.				

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Case No.:18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No.46011/103/2005-PC-II dated 22.7.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Product – ESA 644 (Oxirane, Methyl Polymer with Oxirane – 100%	1 Kg	1. Ethylene Oxide 2. Diethylene Glycol 3. Propylene Oxide	0.4002 Kg 0.0344 Kg 0.5654 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
	HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of				

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C&PC (PC Division) forwarded vide their U.O. No.46011/103/2005-PC-II dated 22.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
PEG-75	1 Kg	1. Ethylene Oxide	0.8488 Kg
Ethoxylated Lanolin (Waxy Solid)		2. Lanoline	0.1512 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:11/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FN P/01/09-10 dt. 14.7.2009 stating that the weighted average yield comes to 10.51% whereas the firm has applied at 10.51% yield, the Committee decided to approve the case at 10.51% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10510.000 Kg	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:19/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
HQ File :01/83/050/01188/AM09/	RLA File :31/21/040/00225/AM09/	Lic.No/Date:3110035622 03.10.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.7.2009 as under:-

24	Export Item	Qty.	Import Item	Qty.
	Triwall Total Packing Set Box Id: 1540X1060X1012 mm (1 No.= 10.323 Sq. Meter)	1 No.	Triwall 7 Ply Heavy Duty Corrugated board of Rel. GSM	1 Kg/Kg content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

25	Case No.:9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.8.2009			

26	Case No.:1/37/83-ALC1/2008	Party Name:PODDAR PIGMENTS LTD.,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01044/AM09/	RLA File :13/24/040/00020/AM09/	Lic.No/Date:1310027426 27.11.2008	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.8.09			

27	Case No.:11/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case approved
	HQ File :01/83/050/01068/AM09/	RLA File :05/24/040/00511/AM09/	Lic.No/Date:0510232358 11.12.2008	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.12/10 dated 17/6/09 in Case No.11/39/83-ALC1/2008. Hence the case is withdrawn.			

	Case No.:12/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case approved
	HO File :01/83/050/01069/AM09/	RLA File :05/24/040/00521/AM09/	Lic.No/Date:0510232359	Defer

28			11.12.2008	Date:19.08.2009
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.12/10 dated 17/6/09 in Case No.12/39/83-ALC1/2008. Hence the case is withdrawn.				

29	Case No.:21/39/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
	HQ File :01/83/050/01078/AM09/	RLA File :03/95/040/00753/AM09/	Lic.No/Date:0310497332 11.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/15/2008-Ch-II dated 7.7.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Glyphosate 41% SL	1 Litre	1. Glyphosate (62% IPA Salt) 2. Ethoxylated Amine (Surfactant)	0.789 Kg 0.176 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

30	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 by Deptt. of C&PC (PC..Div.) and reminder issued on 16.4.09 Accordingly the case may be re-listed on 19.8.2009..			

31	Case No.:28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information is awaited from the firm. Accordingly the case may be re-listed on 19.8.2009.			

32	Case No.:1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information is awaited from the firm. Accordingly the case may be re-listed on 19.8.2009.			

33	Case No.:22/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01250/AM09/	RLA File :07/24/040/00560/AM09/	Lic.No/Date:0710062762 05.02.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29/5/2009 issued by this office. Accordingly the case may be re-listed on 19.8.2009..			

34	Case No.:14/47/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01265/AM09/	RLA File :03/94/040/00964/AM09/	Lic.No/Date:0310506073 06.02.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.8.2009.			

35	Case No.:6/49/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01322/AM09/	RLA File :08/24/040/00015/AM09/	Lic.No/Date:0810078258 20.02.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMATECH PVT.LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HO File :01/83/050/01324/AM09/	RI A File :03/95/040/00791/AM09/	Lic No/Date:0310508546	Defer

36			20.02.2009	Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.8.2009.				

37	Case No.:9/49/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Deferred
	HQ File :01/83/050/01325/AM09/	RLA File :02/24/040/00215/AM09/	Lic.No/Date:0210123552 23.02.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 13.7.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.8.2009.			

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Case No.:14/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
HQ File :01/83/050/01330/AM09/	RLA File :10/24/040/00104/AM09/	Lic.No/Date:1010032730 25.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FN T/01/09-10 dt. 14.7.2009 stating that the weighted average yield comes to 11.21% whereas the firm has applied at 11.21% yield, the Committee decided to approve the case at 11.21% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	11210.00 Kg	Turmeric	100.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:15/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Approved
	HQ File :01/83/050/01331/AM09/	RLA File :10/24/040/00105/AM09/	Lic.No/Date:1010032733 25.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FN T/01/09-10 dt. 14.7.2009 stating that the weighted average yield comes			

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to 9.11% whereas the firm has applied at 9.11% yield, the Committee decided to approve the case at 9.11% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	9110.000 Kg	Turmeric	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:16/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
HQ File :01/83/050/01332/AM09/	RLA File :10/24/040/00106/AM09/	Lic.No/Date:1010032736 25.02.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.8.2009.			

41

Case No.:17/49/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
HQ File :01/83/050/01333/AM09/	RLA File :09/24/040/00391/AM09/	Lic.No/Date:0910037173 25.02.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC(Chem.Div) present in the meeting stated that the information called for from the firm vide letter F.No.15022/1/2009-Ch.II dated 29.4.2009 is awaited. Accordingly the case may be relisted on 19.8.2009.			

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Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 19.8.2009.			

Case No.:21/49/83-ALC1/2008

Partv Name:DEVHARSH INFOTECH

Meet No/Date:17/83-ALC1/2009

Status:Case

43		PVT.LTD.	22.07.2009	reject
	HQ File :01/83/050/01337/AM09/	RLA File :03/94/040/01054/AM09/	Lic.No/Date:0310509349 26.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide their letter dated 8.7.2009 has stated that buyers of the export product has cancelled the order. Therefore they have applied to the Jt.DGFT, Mumbai for cancellation of the licence. Accordingly the Committee decided to close the case.			

44	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/5/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 19.8.2009..			

45	Case No.:6/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01344/AM09/	RLA File :08/24/040/00055/AM09/	Lic.No/Date:0810078467 03.03.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

46	Case No.:7/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01345/AM09/	RLA File :08/24/040/00230/AM09/	Lic.No/Date:0810078468 03.03.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

	Case No.:1/1/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
	HO File :01/83/050/01339/AM09/	RLA File :04/24/040/00276/AM09/	Lic.No/Date:0410102922	Defer Date:

47			13.03.2009	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.7.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Liquid flux EF 6100 (containing minimum 77% Iso propyl alcohol)	1 Litre	1. Iso Propyl Alcohol	0.79 Litre
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

48	Case No.: 14/1/83-ALC1/2009	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01352/AM09/	RLA File :31/24/040/00324/AM09/	Lic.No/Date:3110037696 16.03.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

49	Case No.: 15/1/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/01353/AM09/	RLA File :31/24/040/00343/AM09/	Lic.No/Date:3110037843 24.03.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.8.2009.			

50	Case No.: 9/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00072/AM10/	RLA File :03/95/040/00669/AM09/	Lic.No/Date:0310513426 26.03.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 27/5/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009..			

51	Case No.:9/13/83-ALC1/2009	Party Name:EAST INDIA TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00218/AM10/	RLA File :07/21/040/01280/AM09/	Lic.No/Date:0710064052 06.04.2009	Defer Date:19.08.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 22.7.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Complete technical specification of import item along with its species 2. Manufacturing process in detail 3. The net content of each of the import item in CBM in each of the export product separately 4. Net volume in CBM of each of the import item. Accordingly the case may be re-listed on 19.8.2009.			

52	Case No.:3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:19.08.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.8.2009.			

53	Case No.:6/5/83-ALC1/2009	Party Name:DEVARSONS INDUSTRIES PVT. LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00041/AM10/	RLA File :08/24/040/00249/AM09/	Lic.No/Date:0810079432 21.04.2009	Defer Date:19.08.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009..			

	Case No.:7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
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54	HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) reminder issued on 27.7.2009. Accordingly the case may be re-listed on 19.8.2009..				

55	Case No.:8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) reminder issued on 27.7.2009. Accordingly the case may be re-listed on 19.8.2009..				

56	Case No.:9/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00044/AM10/	RLA File :09/24/040/00009/AM10/	Lic.No/Date:0910037709 21.04.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) reminder issued on 27.7.2009. Accordingly the case may be re-listed on 19.8.2009..				

57	Case No.:15/13/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00224/AM10/	RLA File :03/95/040/01056/AM09/	Lic.No/Date:0310516399 21.04.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.				

	Case No.:10/5/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
	HO File :01/83/050/00045/AM10/	RLA File :03/94/040/00005/AM10/	Lic.No/Date:0310516771	Defer Date:

22.04.2009

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/5/2009-Ch-II dated 6.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Fenamiphos Technical (Nemacur)	1 Kg	1. Phosphors Oxychloride 2. Para Methyl Mercapto Meta Cresol (98.5%)	0.626 Kg 0.490 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/13/83-ALC1/2009

Party Name:ROCKWOOL (INDIA) LIMITED

Meet No/Date:17/83-ALC1/2009
22.07.2009

**Status:Case
Approved**

HQ File :01/83/050/00210/AM10/

RLA File :09/24/040/00443/AM09/

Lic.No/Date:0910037730
23.04.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Rockwool Insulatin Rigid Slabs/Boards	1 Kg	Alu/Kraft 50/Scrim of Rel thickness (composite of Aluminium, Kraft Paper, Glass & LDPE	1.05 Sq. Mtr./Sq.Mtr. content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/6/83-ALC1/2009

Party Name:SYNGENTA INDIA LIMITED

Meet No/Date:17/83-ALC1/2009
22.07.2009

**Status:Case
Approved**

HQ File :01/83/050/00057/AM10/

RLA File :03/95/040/00048/AM10/

Lic.No/Date:0310517212
24.04.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/20/2008-Ch.II datd 17.7.2009 as under:-

60	Export Item	Qty.	Import Item	Qty.
	Clodinafop Propargyl 15% WP (Topik 15 WP)	1 Kg	1. Clodinafop Propargyl Technical (96% a.i) 2. Cloquintocet Mexyl Technical (95% a.i) 3. Atplus 245 (Alkoxylated alcohol) 4. Hostapon THPC (Fatty Acid Methylauride sodium salt) 5. Sipernat 50S (Silicon dioxide)	0.160 Kg 0.041 Kg 0.440 Kg 0.040 Kg 0.313 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

61	Case No.:5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260 24.04.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.8.09				

62	Case No.:4/13/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00213/AM10/	RLA File :10/24/040/00143/AM09/	Lic.No/Date:1010033566 01.05.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.8.2009.				

63	Case No.:13/13/83-ALC1/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00222/AM10/	RLA File :03/95/040/00030/AM10/	Lic.No/Date:0310517949 01.05.2009	Defer Date:19.08.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm/RLA to the D/L issued on 8.7.09 by Deptt. of C&PC(PC.Div). Reminder issued on 28/7/09. Accordingly the case may be re-listed on 19.8.2009.

64	Case No.:11/13/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00220/AM10/	RLA File :50/24/040/00001/AM10/	Lic.No/Date:5010000030 04.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.8.2009.			

65	Case No.:14/13/83-ALC1/2009	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00223/AM10/	RLA File :03/95/040/01012/AM09/	Lic.No/Date:0310518489 05.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be relisted on 19.8.2009.			

66	Case No.:3/13/83-ALC1/2009	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00212/AM10/	RLA File :05/24/040/00024/AM10/	Lic.No/Date:0510240967 06.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments vide U.O.No.7/222/09-TSW dt. 19.6.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1) The export product is combination of two units of 12 MM thick float toughened with lamination of PVB, insulated by spacer, it means two toughened glass of 6 MM thickness will be laminated in each unit. But the firm has sought to be imported 12 MM float glass as raw material which is to be clarified. 2) In export product air gap is 16 MM whereas 14.5 MM Aluminium spacer has been asked for import 3) The purchase order enclosed with the application indicates supply of 6 MM thick heat strengthened clear glass + 1.14 MM PVB lamination + 6 MM heat strengthened clear glass + 16 MM Wide Air Gap duly filled with compressed argon gas			

+ 6 MM thick Heat Strengthened clear glass + 1.14 MM thick PVB lamination + 6 MM thick Heat strengthened clear glass which is different from description of the export product indicated in the application.

Accordingly the case may be re-listed on 19.8.2009.

67	Case No.:33/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00096/AM10/	RLA File :05/24/040/00058/AM10/	Lic.No/Date:0510240904 06.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

68	Case No.:34/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00097/AM10/	RLA File :05/24/040/00021/AM10/	Lic.No/Date:0510240905 06.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

69	Case No.:35/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00098/AM10/	RLA File :05/24/040/00022/AM10/	Lic.No/Date:0510240906 06.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

70	Case No.:11/9/83-ALC1/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00134/AM10/	RLA File :03/94/040/00077/AM10/	Lic.No/Date:0310520066 15.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants			

of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.

71	Case No.:15/9/83-ALC1/2009		Party Name:FICUS PAX PVT. LTD.,		Meet No/Date:17/83-ALC1/2009 22.07.2009		Status:Case Approved	
	HQ File :01/83/050/00138/AM10/		RLA File :07/21/040/00105/AM10/		Lic.No/Date:0710064772 15.05.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.7.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	TRIWALL HSC 7 CAP WITH PLYWOOD PALLET CORNER CAPS AND 5 PLY TOP CAP, BOX I.D. 1650 X 1100 X 1040 MM , NET CONTENT OF BOARD WEIGHT FOR 1500 NOS = 27489 KGS		1500 Nos.	Triwall 7 Ply Heavy Duty Corrugated Boards of Rel. GSM		1 Kg/Kg content in export		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

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Case No.:16/9/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
HQ File :01/83/050/00139/AM10/	RLA File :05/24/040/00040/AM10/	Lic.No/Date:0510241568 15.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No. Nil dated 22.7.2009.			
Export Item	Quantity	Import Item	Quantity
Index (1 Leaf) + Inlay (1 Leaf) Qty 40,000.000 SET Net weight of export	166621.000 Kg	1. 2/S Coated Art Paper 130 GSM 2 . Printing Ink 3. Digital Plate	183.283 MT 1666.000 Kg 968.000 No.

for Paper – 166621.0 kgs		(Value cap of 3%) in item No.3
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

73	Case No.:2/13/83-ALC1/2009	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00211/AM10/	RLA File :05/24/040/00076/AM10/	Lic.No/Date:0510241548 15.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/7/2009 issued by this office. Accordingly the case may be re-listed on 19.8.2009..			

74	Case No.:18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 20.7.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.8.2009.			

75	Case No.:19/9/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00142/AM10/	RLA File :03/95/040/00095/AM10/	Lic.No/Date:0310520203 18.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and being sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.8.2009.			

	Case No.:20/9/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Rejected
	HQ File :01/83/050/00143/AM10/	RLA File :03/94/040/00096/AM10/	Lic.No/Date:0310520397 19.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC present in the meeting and given written comments vide letter U.O.No.14010/94/2004-Ch.II dated 26.6.2009 stating:			

“that the firm has furnished details of manufacturing process vide their letter dated 22nd May, 2009. The firm has not furnished the chemical names of Intermediate-I, Intermediate-II and finished product of the export product. The details of manufacturing process furnished it very sketchy. Yields claimed are 70% and 30% which are extremely low and not supported with authentic technical literature. So the proposal is not recommended in the present form”.

The Committee decided to call for the clarification and supporting documents from the firm before the case is rejected.

Case No.:8/13/83-ALC1/2009	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Approved
HQ File :01/83/050/00217/AM10/	RLA File :07/24/040/00054/AM10/	Lic.No/Date:0710064848 19.05.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/28/2009-Ch.II datd 1.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
HIPER GP3 Gear Oil Additive Containing 40% Dialkylpolysulphide And 4% of Di Mercaptothiadiazole Derivative	1 Kg	1. Additin RC 2540 (Dialkylpolyslphide) 2. Additin RC 4801 (Alkyl Succinic Acid Semi-Ester) 3. Additin RC 8213 (Di Mercaptothiadiazole Derivative) 4. Modarez MFP – P40 (Ester of Aromativ Mono Acids)	0.408 Kg 0.0082 Kg 0.040 Kg 0.010 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:35/17/83-ALC1/2009	Party Name:TETRA PAK INDIA PVT LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Added
HO File :01/83/050/00317/AM10/	RLA File :31/21/040/00042/AM10/	Lic.No/Date:3110038588	Defer Date:

78			29.05.2009	
Decision :This case was not in this agenda. Accoring the case may be relisted on 19.8.09				

79	Case No.:17/13/83-ALC1/2009	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00226/AM10/	RLA File :03/94/040/00189/AM10/	Lic.No/Date:0310523834 12.06.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

80	Case No.:18/13/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00227/AM10/	RLA File :03/95/040/00154/AM10/	Lic.No/Date:0310523977 15.06.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 22.7.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Specification of thermal coating paper 2. Bifurcation in the quantity of printed and unprinted export 3. Specific size of rolls or sheets to be exported Accordingly the case may be re-listed on 19.8.2009.			

81	Case No.:19/13/83-ALC1/2009	Party Name:PHARMACEUTICAL COATINGS PVT.LTD.,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00228/AM10/	RLA File :03/95/040/00055/AM10/	Lic.No/Date:0310523979 15.06.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

	Case No.:20/13/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
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82	HQ File :01/83/050/00229/AM10/	RLA File :03/94/040/00147/AM10/	Lic.No/Date:0310524119 15.06.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 19.8.2009.			

83	Case No.:21/13/83-ALC1/2009	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00230/AM10/	RLA File :02/24/040/00047/AM10/	Lic.No/Date:0210127781 16.06.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.8.2009.			

84	Case No.:22/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00231/AM10/	RLA File :09/24/040/00086/AM10/	Lic.No/Date:0910038238 16.06.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.8.09			

85	Case No.:23/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00232/AM10/	RLA File :09/24/040/00072/AM10/	Lic.No/Date:0910038239 16.06.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

86	Case No.:24/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00233/AM10/	RLA File :09/24/040/00074/AM10/	Lic.No/Date:0910038240 16.06.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

87	Case No.:25/13/83-ALC1/2009	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00234/AM10/	RLA File :03/94/040/00217/AM10/	Lic.No/Date:0310524300 16.06.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

88	Case No.:1/17/83-ALC1/2009	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00283/AM10/	RLA File :03/95/040/00158/AM10/	Lic.No/Date:0310527913 09.07.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

89	Case No.:2/17/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
	HQ File :01/83/050/00284/AM10/	RLA File :05/24/040/00216/AM10/	Lic.No/Date:0510245461 09.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments vide letter dated 22.7.09 offered by him the Committee decided to allow import as per SION at S.No. A- 1579 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

90	Case No.:3/17/83-ALC1/2009		Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED		Meet No/Date:17/83-ALC1/2009 22.07.2009		Status:Case Approved	
	HQ File :01/83/050/00285/AM10/		RLA File :03/95/040/00013/AM10/		Lic.No/Date:0310528081 09.07.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2005-Ch.II datd 5.1.2009 on repeat basis as under:-							
	Export Item		Qty.	Import Item		Qty.		

Boron Tri Fluoride BF3 Gas	1 Kg	1. Fluorspar (Acid Grade) 2. Boric Acid 3. Sulphur	2.60 Kg 1.048 Kg 0.800 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.:4/17/83-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00286/AM10/	RLA File :05/24/040/00098/AM10/	Lic.No/Date:0510245506 09.07.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

92	Case No.:5/17/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
	HQ File :01/83/050/00287/AM10/	RLA File :08/24/040/00090/AM10/	Lic.No/Date:0810081371 10.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/1/2008-Ch.II datd 10.11.2008 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Thifensulfuron Methyl Technical	1 Kg	1. 2-(Methoxycarbonyl) Thiophene-3-Sulfonamide 2. 2-Amino-4-Methoxy-6-Methyl-1,3,5-Triazine 3. N-Butyl Isocyanate 4. 1,4-Diazabicyclo (2,2,2) Octane	0.872 Kg 0.428 kg 0.130 kg 0.001 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:6/17/83-ALC1/2009	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
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93	HQ File :01/83/050/00288/AM10/	RLA File :03/94/040/00295/AM10/	Lic.No/Date:0310528325 10.07.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.8.09				

94	Case No.:7/17/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00289/AM10/	RLA File :03/94/040/00286/AM10/	Lic.No/Date:0310528380 10.07.2009	Defer Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.				

95

Case No.:14/17/83-ALC1/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Approved
HQ File :01/83/050/00296/AM10/	RLA File :13/24/040/00010/AM10/	Lic.No/Date:1310029333 10.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/5/2008-Ch.II datd 22.6.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Profenofos 500 G/L EC	1 Litre	1. N-Propyl Bromide 2. Diethyl Phosphoro chloride Thioate 3. Ortho Chloro Phenol 4. Bromine 5. Solvent C-IX	0.212 Kg 0.326 Kg 0.246 Kg 0.307 Kg 0.385 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:8/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HO File :01/83/050/00290/AM10/	RLA File :03/95/040/01033/AM09/	Lic.No/Date:0310528613	Defer

96		13.07.2009	Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.8.09			

97	Case No.:9/17/83-ALC1/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Approved
	HQ File :01/83/050/00291/AM10/	RLA File :03/94/040/00273/AM10/	Lic.No/Date:0310528642 13.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/11/2008-Ch.II dated 16.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	4-Chloro Benzyl Cyanide – 80% solution in N-Butyl Acetate (Para Chloro Benzyl Cyanide – 80% solution in N-butyl Acetate)	1 Kg	1. Para Chloro Toluene 2. Sodium yanide 3. Azobis Iso Butyronitrile 4. N-butyl Acetate	0.953 Kg 0.331 Kg 0.003 Kg 0.221 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

98	Case No.:10/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Approved
	HQ File :01/83/050/00292/AM10/	RLA File :03/95/040/00018/AM10/	Lic.No/Date:0310528653 13.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/25/2004-Ch.II dated 16.4.2009 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Mancozeb 80%	1 Kg	1. Ethylene Diamine 2. Carbon Disulphide 3. Maganese Sulphate 4. Zinc Sulphate	0.237 Kg 0.630 kg 0.557 Kg 0.051 Kg

		5. Sodium Ligno Sulphonate (Borresperse NA)	0.035 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.:11/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
	HQ File :01/83/050/00293/AM10/	RLA File :03/95/040/00019/AM10/	Lic.No/Date:0310528658 13.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/25/2004-Ch.II datd 16.4.2009 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Mancozeb 80%	1 Kg	1. Ethylene Diamine 2. Carbon Disulphide 3. Maganese Sulphate 4. Zinc Sulphate 5. Sodium Ligno Sulphonate (Borresperse NA)	0.237 Kg 0.630 kg 0.557 Kg 0.051 Kg 0.035 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

100	Case No.:12/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00294/AM10/	RLA File :03/95/040/00864/AM09/	Lic.No/Date:0310528674 13.07.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.8.09			

	Case No.:13/17/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HO File :01/83/050/00295/AM10/	RLA File :08/24/040/00082/AM10/	Lic.No/Date:0810081404	Defer

101			13.07.2009	Date:19.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.8.09				

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Case No.: 15/17/83-ALC1/2009	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status : Case Approved
HQ File :01/83/050/00297/AM10/	RLA File :03/95/040/00217/AM10/	Lic.No/Date:0310528699 13.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/43/2003-Ch.III datd 3.10.2007 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Optical Whitening Agent Optima White RS Ultra White SFRI containing : 1,4 Bis (O Cyano-styryl) Benzene 14.7%)	1 Kg	1. 1,4 Bis (O-Cyano-styryl) Benzene 2. Vinyl Pyrollidon Co-Polymer (Solid content 30% aqueous solution)	0.148 Kg 0.088 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.: 16/17/83-ALC1/2009	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED		Meet No/Date:17/83-ALC1/2009 22.07.2009	Status : Case Approved
HQ File :01/83/050/00298/AM10/	RLA File :03/95/040/00166/AM10/		Lic.No/Date:0310528701 13.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/51/2008-Ch.II dated 10.11.2008 on repeat basis as under:-				
Export Item	Qty.	Import Item	Qty.	
Hydrofluoric Acid 40%	1 Kg	1. Fluorspar (Acid Grade) 2. Sulphur	0.821 Kg 0.345 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

104	Case No.:17/17/83-ALC1/2009	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Approved
	HQ File :01/83/050/00299/AM10/	RLA File :04/24/040/00070/AM10/	Lic.No/Date:0410106101 14.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to approve this case as per SION fixed at S.No. A- 1189. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

105	Case No.:18/17/83-ALC1/2009	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Deferred
	HQ File :01/83/050/00300/AM10/	RLA File :04/24/040/00047/AM10/	Lic.No/Date:0410106103 14.07.2009	Defer Date:19.08.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.8.2009.			

106	Case No.:19/17/83-ALC1/2009	Party Name:INDIAN EMPORIUM	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Deferred
	HQ File :01/83/050/00301/AM10/	RLA File :10/24/040/00035/AM10/	Lic.No/Date:1010034483 14.07.2009	Defer Date:19.08.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.8.2009.			

107	Case No.:20/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Deferred
	HQ File :01/83/050/00302/AM10/	RLA File :04/24/040/00066/AM10/	Lic.No/Date:0410106107 14.07.2009	Defer Date:19.08.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.8.09			

108	Case No.:21/17/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Deferred
	HQ File :01/83/050/00303/AM10/	RLA File :05/24/040/00192/AM10/	Lic.No/Date:0510245811 15.07.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 22.7.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Wastage calculation sheet for each of the import item taking into consideration net content indicated in the export Accordingly the case may be re-listed on 19.8.2009.			

109	Case No.:22/17/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status :Case Deferred
	HQ File :01/83/050/00304/AM10/	RLA File :05/24/040/00194/AM10/	Lic.No/Date:0510245812 15.07.2009	Defer Date:19.08.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information is awaited from the firm. Accordingly the case may be re-listed on 19.8.2009.			

110	Case No.:23/17/83-ALC1/2009		Party Name:UNITED PHOSPHORUS LTD.		Meet No/Date:17/83-ALC1/2009 22.07.2009		Status :Case Approved	
	HQ File :01/83/050/00305/AM10/		RLA File :03/95/040/00043/AM10/		Lic.No/Date:0310528856 15.07.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/25/2004-Ch.II datd 16.4.2009 on repeat basis as under:-							
	Export Item		Qty.	Import Item		Qty.		
Mancozeb 80%		1 Kg	1. Ethylene Diamine		0.237 Kg			
			2. Carbon Disulphide		0.630 kg			
			3. Maganese Sulphate		0.557 Kg			
			4. Zinc Sulphate		0.051 Kg			
			5. Sodium Ligno Sulphonate		0.035 Kg			

(Borresperse NA)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:24/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
HQ File :01/83/050/00306/AM10/	RLA File :03/95/040/00047/AM10/	Lic.No/Date:0310528874 15.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/25/2004-Ch.II datd 16.4.2009 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Mancozeb 80%	1 Kg	1. Ethylene Diamine 2. Carbon Disulphide 3. Maganese Sulphate 4. Zinc Sulphate 5. Sodium Ligno Sulphonate (Borresperse NA)	0.237 Kg 0.630 kg 0.557 Kg 0.051 Kg 0.035 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

112	Case No.:25/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00307/AM10/	RLA File :10/24/040/00081/AM09/	Lic.No/Date:1010034491 15.07.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

113	Case No.:26/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00308/AM10/	RLA File :10/24/040/00088/AM09/	Lic.No/Date:1010034492 15.07.2009	Defer Date:19.08.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.

114	Case No.: 27/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00309/AM10/	RLA File :10/24/040/00102/AM09/	Lic.No/Date:1010034493 15.07.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

115	Case No.: 28/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Deferred
	HQ File :01/83/050/00310/AM10/	RLA File :10/24/040/00103/AM09/	Lic.No/Date:1010034494 15.07.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009.			

116	Case No.: 29/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Approved
	HQ File :01/83/050/00311/AM10/	RLA File :03/95/040/00192/AM10/	Lic.No/Date:0310529023 16.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/7/2003-Ch.II datd 18.11.2008 as under:-			
116	Export Item	Qty.	Import Item	Qty.
	Oryzalin Technical 95% Min.	1 Kg	1. 3,5 Dinitro-N-Dipropyl Sulfonyl Chloride (96% Min.)	0.115 Kg
			2. Isopropyl Alcohol	0.469 kg
			3. Toluene	0.667 Kg o0
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

117	Case No.: 30/17/83-ALC1/2009	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status : Case Deferred
	HQ File :01/83/050/00312/AM10/	RLA File :03/95/040/00233/AM10/	Lic.No/Date:0310529033 16.07.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.8.09			

118	Case No.: 31/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status : Case Added
	HQ File :01/83/050/00313/AM10/	RLA File :10/24/040/00093/AM09/	Lic.No/Date:1010034519 16.07.2009	Defer Date:
	Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09			

119	Case No.: 32/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status : Case Added
	HQ File :01/83/050/00314/AM10/	RLA File :10/24/040/00101/AM09/	Lic.No/Date:1010034520 16.07.2009	Defer Date:
	Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09			

120	Case No.: 33/17/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status : Case Added
	HQ File :01/83/050/00315/AM10/	RLA File :03/94/040/00238/AM10/	Lic.No/Date:0310529159 16.07.2009	Defer Date:
	Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09			

121	Case No.: 34/17/83-ALC1/2009	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status : Case Added
	HQ File :01/83/050/00316/AM10/	RLA File :03/94/040/00220/AM10/	Lic.No/Date:0310529278 16.07.2009	Defer Date:
	Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09			

122	Case No.:36/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Added
	HQ File :01/83/050/00318/AM10/	RLA File :03/95/040/00126/AM09/	Lic.No/Date:0310529516 17.07.2009	Defer Date:
	Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09			

123	Case No.:37/17/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Added
	HQ File :01/83/050/00319/AM10/	RLA File :05/24/040/00229/AM10/	Lic.No/Date:0510246172 20.07.2009	Defer Date:
	Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09			

124	Case No.:38/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Added
	HQ File :01/83/050/00320/AM10/	RLA File :04/24/040/00063/AM10/	Lic.No/Date:0410106297 20.07.2009	Defer Date:
	Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09			

125	Case No.:39/17/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Added
	HQ File :01/83/050/00321/AM10/	RLA File :08/24/040/00098/AM10/	Lic.No/Date:0810081572 20.07.2009	Defer Date:
	Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09			

126	Case No.:40/17/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Added
	HQ File :01/83/050/00322/AM10/	RLA File :02/24/040/00076/AM10/	Lic.No/Date:0210129311 20.07.2009	Defer Date:
	Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09			

	Case No.:41/17/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Added
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127	HQ File :01/83/050/00323/AM10/	RLA File :02/24/040/00077/AM10/	Lic.No/Date:0210129312 20.07.2009	Defer Date:
Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09				

128	Case No.:42/17/83-ALC1/2009	Party Name:CLASSIC MARBLE IMPEX PVT LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Added
	HQ File :01/83/050/00324/AM10/	RLA File :03/94/040/00323/AM10/	Lic.No/Date:0310529907 21.07.2009	Defer Date:
Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09				

129	Case No.:43/17/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Added
	HQ File :01/83/050/00328/AM10/	RLA File :03/94/040/00282/AM10/	Lic.No/Date:0310529941 21.07.2009	Defer Date:
Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09				

130	Case No.:44/17/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:17/83-ALC1/2009 22.07.2009	Status:Case Added
	HQ File :01/83/050/00329/AM10/	RLA File :03/94/040/00336/AM10/	Lic.No/Date:0310529945 21.07.2009	Defer Date:
Decision : This case was not in this agenda. Accoring the case may be relisted on 19.8.09				

Date:29.07.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer

